

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 2/RP/2022 in
Petition No. 468/TT/2020**

Subject : Petition for review of order dated 19.8.2021 in Petition No. 468/TT/2020.

Date of Hearing : 29.3.2022

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited
& 16 Others

Parties present : Shri M. G. Ramachandran, Sr. Advocate, PGCIL
Shri Shubham Arya, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Ravi Nair, Advocate, PGCIL
Shri Akshay Kumar Verma, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned senior counsel for the Review Petitioner made the following submissions:
 - a. Instant Review Petition has been filed by Power Grid Corporation of India Limited for review of the order dated 19.8.2021 in Petition No. 468/TT/2020 wherein the Commission trued-up tariff of the 2014-19 period and also determined tariff for the 2019-24 period in respect of Asset-I: 400/220 kV Ludhiana Sub-station: (+) 600 MVAR/ (-) 400 MVAR; Asset-II: 400/220 kV Kankroli Sub-station: (+) 400 MVAR/(-) 300 MVAR SVC, and Asset-III: 400/220 kV New Wanpoh Sub-station: (+) 300 MVAR / (-) 200 MVAR SVC) under "Static VAR Compensator (SVCs)" in Northern Region.
 - b. In the impugned order, for the purpose of O&M Expenses, the Commission has considered the capital cost only upto the date of



commercial operation. However, in a similar case in order dated 18.10.2021 in Petition No. 658/TT/2020, the Commission has allowed O&M Expenses by considering the capital cost upto the cut-off date including Additional Capital Expenditure but excluding IDC and IEDC.

- c. Further, the Commission has deducted an IDC of ₹9.88 lakh with respect to computational difference in IDC on COD. As per the IDC statement submitted along with the petition the calculation difference of IDC is only ₹7.99 lakh.

3. After hearing the learned senior counsel for the Review Petitioner, the Commission admitted the Review Petition and directed to issue notice to the Respondents.

4. The Commission directed the Review Petitioner to serve copy of the Review Petition on the Respondents, if not served, by 10.4.2022. The Respondents are directed to file their reply by 29.4.2022 with an advance copy to the Review Petitioner, who may file its rejoinder, if any, by 12.5.2022. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

5. The Review Petition shall be listed for final hearing in due course for which a separate notice shall be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

